

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.07.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section /Rule	Name of Parties
CP(IB)/116/9/AMR/2022	Main Case	9 of IBC	Haldia Petrochemicals Limited Vs. VR Commodities Private Limited
	IA(IBC)/164/2024	U/Rule 11 of NCLT Rules,	VR Commodities Private Limited
	IA(IBC)/168/2023	Rule 11 of NCLT Rules	Vs Haldia Petrochemicals Limited

ORDER

Present: Mr. Naman Golecha & Mr. Avinash Amarnath, Ld. Counsels for the CD.

This Company Petition is filed against the Corporate Debtor (CD), who is already taken into CIRP by virtue of the orders in CP(IB)/22/7/AMR/2023. Hence CP(IB)/116/9/AMR/2022 is disposed of with liberty to the Operational Creditor to make a claim before the IRP of the CD appointed in CP(IB)/22/7/AMR/2023 and to file a fresh petition on the same ground, in case any settlement arrived between the parties in CP(IB)/22/7/AMR/2023. Accordingly, CP(IB)/116/9/AMR/2022 is disposed of.

IA(IBC)/164/2024 & IA(IBC)/168/2023:

Present: Mr. Naman Golecha & Mr. Avinash Amarnath, Ld. Counsels for the Applicant.

In view of the order passed in CP(IB)/116/9/AMR/2022 vide order dated 01.07.2024, IA(IBC)/164/2024 & IA(IBC)/168/2023 are dismissed as infructuous. Accordingly, IA(IBC)/164/2024 & IA(IBC)/168/2023 are disposed of.



**SANJAY PURI
MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**